

>

Title: Regarding land acquisition policy in the country.

SHRI PRABODH PANDA : Sir, I would like to draw your attention and also the attention of the Union Government to a very important matter of public importance.

Sir, across the country the farmers are agitating against the forcible land acquisitions. In several places – whether in Jagatsinghpur district, Orissa or in Jaitapur, Maharashtra or in NOIDA, Uttar Pradesh or in other places – the farmers are coming on the streets, and the Governments are patronizing the corporate sector and other sectors. Even the Government itself is going against the farmers. *Lathi* charge is going on. Even in Pune, Maharashtra, Police opened firing and three persons were killed. *Lathi* charge is going on in different places of Uttar Pradesh.

Sir, on the one hand, the Union Government has released the new Draft Bill, namely, the Land Acquisition Rehabilitation and Resettlement Bill and put it in the public domain for discussion and on the other hand, the forceful occupation and eviction of land is going on. So, this double role is being played by both the Union Government and the State Governments across the country.

Therefore, I would urge upon the Government to please stop this kind of playing the double role. The new Draft Bill is already in the public domain and under discussion. In this new Draft Bill, it is already there that the land will not be transferred until the rehabilitation and resettlement is completed. So, please stop the forcible land acquisition process. Do not attack the farmers. Stop the land acquisition process till the disposal of this sort of legislation. This is not a simple thing.

I hope the Government of the day will read what is written on the wall; and will see the mood of the farmers across the country.

I would, therefore, earnestly request the Union Government to instruct all the State Governments and all concerned to immediately stop the land acquisition process till this sort of newly Draft Bill gets disposed of.